BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH

EXECUTION APPLICATION NO. 84/2025
IN
ORIGINAL APPLICATION NO. 438/2023

NEWS ITEM IN INDIA TODAY DATED 14.06.2023 TITLED *"2 MINORS AMONG 4 KILLED AS EXPLOSION ROCKS ILLEGAL FIRECRACKER GODOWN IN UP OWNERS HELD"*
Versus

INDEX

Sl. No.	Particulars	Pages
1.	Status Report on Behalf of Respondent No.1-The District Magistrate, Sambhal along with supporting Affidavit.	1-7
2.	**ANNEXURE-P/1: -** True copy of Letter dated 12.12.2025.	8-12
3.	**ANNEXURE-P/2: -** True copy of Letter dated 23.12.2025	13
4.	**ANNEXURE-P/3: -** True copy of Letter dated 12.01.2026.	14
5.	**ANNEXURE-P/4: -** True copy of Letter dated 04.02.2026.	15-16
6.	**ANNEXURE-P/5: -** True copy of Letter 16.02.2026.	17-19
7.	**ANNEXURE-P/6: -** True copy of Letter 17.03.2026.	20

Date: 12**/07/2026**

THROUGH

Place: New Delhi

Priyanka

Priyanka Swami
Advocate
Standing Counsel For State of U.P.
F-13, Jangpura, New Delhi 110014

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELH

EXECUTION APPLICATION NO. 84/2025
IN
ORIGINAL APPLICATION NO. 438/2023

NEWS ITEM IN INDIA TODAY DATED 14.06.2023 TITLED *"2 MINORS AMONG 4 KILLED AS EXPLOSION ROCKS ILLEGAL FIRECRACKER GODOWN IN UP OWNERS HELD"*

STATUS REPORT ON BEHALF THE RESPONDENT NO. 1-DISTRICT MAGISTRATE, SAMBHAL ALONG WITH SUPPORTING AFFIDAVIT

MOST RESPECTFULLY SHOWETH:

I, Ankit Khandelwal, S/o Vishnu Khandelwal, aged about 37 years, presently posted as, District Magistrate, Sambhal, Uttar Pradesh, do hereby solemnly affirm and respectfully submit as under: -

1. That I am presently posted as above and am well conversant with the facts and circumstances of the present case. I am duly authorized and competent to swear this affidavit on behalf of Respondent before this Hon'ble Tribunal.
2. That the accompanying compliance report has been prepared under my instructions and based on official records maintained in the ordinary course of business by the Respondent.
3. That the contents of the accompanying report are true and correct to my knowledge and belief, based on official records. Nothing

material has been concealed therefrom and no part of the same is false.

4. That the present compliance report is being filed on behalf of Respondent No.1- District Magistrate, Sambhal, in compliance of the Order dated 17.03.2026 passed by this Hon'ble Tribunal in the present matter.

5. That in the OA No. 438/2023 in question, the Hon'ble Tribunal passed an order dated 22.04.2025, in which, under para 90, the Hon'ble Tribunal issued the following directions:

Direction to the District Magistrate, Sambhal;

a. *The District Magistrate, Sambhal is directed to ensure payment of 1 balance compensation amount of Rs. 16 lakhs each to legal heirs/dependents of Shivaiya/Naseem wife of Pappu and Om son of Monu alias Jaswant respectively.*
b. *The District Magistrate is directed to decide the question of entitlement of other members of family of respondent no. 1-Shabir Ali (Project Proponent) for payment of compensation for death of Guddo wife and Anam daughter of Shabir Ali respectively in the fire incident by taking into consideration the relevant evidence/material regarding their involvement in the illegal activity and other attendant facts and circumstances after giving opportunity of being heard to them.*
c. *The District Magistrate, Sambhal is directed to ascertain the nature of injuries of all the injured persons. Percentage of burns suffered by them. disability if any suffered by them and medical expenses incurred by them and to determine and disburse the compensation payable on the basis of the compensation scale laid down by this Tribunal as per*

percentage of burns/grievous injury/disability suffered by the injured persons, as the case may be after giving opportunity of being heard

d. *The legal heirs/dependents of the deceased, the injured and owners of the neighbouring houses damaged cannot be made to suffer due to non-availability of sufficient funds in the District Administration as submitted by the District Magistrate, Sambhal. Therefore, in the facts of this case UPPCB is directed to transfer the amount of compensation, payable to the legal heirs/dependents of the deceased, the injured and owners of the neighbouring houses damaged, to the District Magistrate, Sambhal, on making of reference by him in this regard, out of the environmental compensation amount lying deposited with it, for disbursement thereof to the legal heirs/dependents of the deceased, the injured and owners of the neighbouring houses damaged.*

e. *However, after disbursement of the compensation as directed above, the District Magistrate, Sambhal shall recover the compensation amount paid from respondent no. 1-Shabir Ali as arrears of land revenue in accordance with law to the extent possible and transfer the amount recovered from respondent no. 1-Shabir Ali to UPPCB for deposit in environmental compensation account. In case the entire amount is not recovered from respondent no. 1-Shabir Ali, then the balance amount shall be payable by the State and the District Magistrate, Sambhal shall transfer the amount so paid by the State to UPPCB for deposit in environmental compensation account.*

6. That in view of the above, in order to comply with the directions issued by Hon'ble Tribunal and in various cases related to the explosions in illegal firecracker warehouses in various districts of the state, the following decision was taken in the meeting convened on

22.09.2025 under the chairmanship of Chief Secretary, Government of Uttar Pradesh.

"The process of taking decision on filing Special Leave Petition in Hon'ble Supreme Court against the order dated 22.04.2025 of Hon'ble Tribunal passed in OA No. 438/2023 News item in India Today dated 14.06.2023 titled "2 minors among 4 killed as explosion rocks illegal firecracker godown in UP owners held" (District-Sambhal) will be done by the concerned District Magistrate and Home Department, Government of Uttar Pradesh."

7. That by this office's letter No. 200/DI.A.P.P./2025-26 dated 12.12.2025, the Principal Secretary, Government of Uttar Pradesh, Lucknow was requested to grant permission to file a Special Leave Petition in the Hon'ble Supreme Court, New Delhi against the order dated 22.04.2025 in the matter in question, along with requesting to appoint the AOR. **True copy of Letter dated 12.12.2025 is hereby annexed and marked as Annexure P/1.**

8. That further in continuation of the above, by letter No./Six-Pu-5/2025 Home (Police) Section-5 dated 23.12.2025 of the Deputy Secretary, Government of Uttar Pradesh, regarding filing of Special Leave Petition in the Hon'ble Supreme Court, New Delhi against the order dated 22.04.2025 passed in OA No. 438/2023, the concerned AOR Ruchira Goyal, nominated through Government Order No. D-

1317/Saat Nyay 3-2024-01/2001 dated 28.10.2024 issued by Justice Section-3, Government of Uttar Pradesh, was requested to be contacted and her consultation provided. **True copy of Letter dated 23.12.2025 is hereby annexed and marked as Annexure P/2.**

9. That in continuation of which, through this office's letter No. 257/DI.A.P.P./2025-26 dated 12.01.2026, advice was sought regarding filing of Special Leave Petition in the Hon'ble Supreme Court, New Delhi against the order dated 22.04.2025 passed by Ruchira Goyal, Advocate on Record, Hon'ble Supreme Court, New Delhi in OA No. 438/2023. Advice was provided by Ruchira Goyal, Advocate on Record, Hon'ble Supreme Court, New Delhi, through letter dated 04.02.2026, for filing a Special Leave Petition, and the same was conveyed to the Deputy Secretary, Government of Uttar Pradesh, Lucknow, vide this office's letter No. 278/DI.A.P.Pra./2025-26 dated 04.02.2026. **True copy of Letter dated 12.01.2026 is hereby annexed and marked as Annexure P/3. True copy of Letter dated 04.02.2026 hereby annexed and marked as Annexure P/4.**

10. That there it is submitted that the same was informed by the letter No./Ch-Pu-5/2026 dated 16.02.2026 of Special Secretary,

Government of Uttar Pradesh, Home (Police) Section-5, Lucknow that through Government Order No.-I/1239429/2026 dated 16.02.2026 of Justice (Writ Law Advice) Section-6, and permission was granted to engage Ruchira Goyal, Advocate on Record, Hon'ble Supreme Court, New Delhi, for filing a Civil Appeal against the order dated 22.04.2025. **True copy of Letter 16.02.2026 is hereby annexed and marked as Annexure P/5.**

11. That through Letter No.321/D.A.P.P./2025-26 dated 17.03.2026 sent to Additional Chief Secretary, Government of Uttar Pradesh, Home (Police) Section-5 it was informed that the Special Leave Petition was registered 16.03.2026 with Diary No. 16336/2026 with the Supreme Court and is yet to be listed before the Hon'ble Supreme Court. Therefore, the answering Respondent humbly request the Hon'ble Tribunal to grant additional time in the above matter till the disposal of the said SLP. **True copy of Letter 17.03.2026 is hereby annexed and marked as Annexure P/6.**

12. That in case of any further development with regard to the arrangement of the further compensation, the answering Respondent craves liberty to file an additional document later in the proceeding.

13. That the present reply is being filed in compliance with the directions of this Hon'ble Tribunal and the answering respondent respectfully submits that the same may kindly be taken on record.

DEPONENT

VERIFICATION

I, the above-named deponent, do hereby verify that the contents of writ petition are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at sambhal on this 10 day of july, 2026

DEPONENT

Attested
12/07/2026
Signature /Thumb
CHHATRA PAL SINGH ADVOCATE
NOTARY PUBLIC CHANDAUSI
DISTRICT-SAMBHAL U.P.

Through

District Magistrate Sambhal

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

प्रमुख सचिव,
गृह विभाग, उत्तर प्रदेश शासन,
लखनऊ।

संख्याः- 200 /जि.आ.प्र.प्रा/2025 दिनांकः-12 दिसम्बर, 2025

विषयः- **माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A. No. 438/2023 में पारित आदेश दिनांक 22.04.2025 के विरुद्ध माननीय उच्चतम न्यायालय में SLP (Special Leave Petition) योजित करने हेतु अनुमति प्रदान करने के सम्बन्ध में।**

महोदय,

सादर अवगत कराना है कि दिनांक-13.06.2023 को समय लगभग सायं 6.00 बजे मौ. सराय कस्बा गुन्नौर, तहसील-गुन्नौर, जनपद-सम्भल में स्थित शाबिर अली पुत्र श्री अमीर बख्श के मकान में रखे पटाखे/आतिशबाजी में आग लगने से विस्फोट हो गया था। प्रश्नगत घटना में शाबिर अली का मकान पूर्ण रूप से क्षतिग्रस्त हो गया था तथा आस-पास के कुछ मकानों में दरारें आ गई थीं। इस घटना में 04 व्यक्तियों की मृत्यु हो गयी थी तथा 09 व्यक्ति घायल हो गये थे।

प्रश्नगत घटना के सम्बन्ध में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के स्वतः संज्ञान के क्रम में O.A. No. 438/2023 योजित हुई थी। प्रश्नगत O.A. No. 438/2023 में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा आदेश दिनांक **22.04.2025** पारित किया गया है, जिसका मुख्य क्रियात्मक अंश निम्नवत हैः-

'Directions to the Chief Secretary, Government of Uttar Pradesh

i. The Chief Secretary, Government of Uttar Pradesh is directed to review and update the existing mechanism in the State to check illegally operating commercial activities in hazardous substances, hold a meeting with all the concerned stake holders and issue appropriate instructions after necessary deliberations, for taking of appropriate remedial measures to avoid recurrence of such incidents in future and to periodically oversee working of the mechanism and compliance with the instructions and environmental norms.

Directions to the District Magistrate, Sambhal

ii. The District Magistrate, Sambhal is directed to ensure payment of balance compensation amount of Rs. 16 lakhs each to legal heirs/dependents of Shivaiya/Naseem wife of Pappu and Om son of Monu alias Jaswant respectively.

iii. The District Magistrate is directed to decide the question of entitlement of other members of family of respondent no. 1-Shabir Ali (Project Proponent) for payment of compensation for death of Guddo wife and Anam daughter of Shabir Ali respectively in the fire incident by taking into consideration the relevant evidence/material regarding their involvement in the illegal activity and other

पी.एम. सूर्यघर मुफ्त बिजली योजना श्री अन्न योजना विकसित भारत-2047 तिथि भोजन मिशन

attendant facts and circumstances after giving opportunity of being heard them.

iv. The District Magistrate, Sambhal is directed to ascertain the nature of injuries of all the injured persons, percentage of burns suffered by them, disability if any suffered by them and medical expenses incurred by them and to determine and disburse the compensation payable on the basis of the compensation scale laid down by this Tribunal as per percentage of burns/grievous injury/ disability suffered by the injured persons, as the case may be after giving opportunity of being heard to them.

v. The District Magistrate is directed to decide the question of entitlement of other members of family of respondent no. 1-Shabir Ali (Project Proponent) for payment of compensation for destruction of their house in the fire incident by taking into consideration the relevant evidence/material regarding their involvement in the illegal activity and other attendant facts and circumstances after giving opportunity of being heard to them.

vi. The District Magistrate, Sambhal is directed to get all other affected houses examined by technical experts with due notice to the owners of the neighboring houses damaged and determine and disburse compensation payable for the damage to the houses caused by the explosion/fire incident after giving opportunity of being heard to the concerned owners of the neighboring houses damaged.

91. The legal heirs/dependents of the deceased, the injured and owners of the neighboring houses damaged cannot be made to suffer due to non-availability of sufficient funds in the District Administration as submitted by the District Magistrate, Sambhal. Therefore, in the facts of this case UPPCB is directed to transfer the amount of compensation, payable to the legal heirs/dependents of the deceased, the injured and owners of the neighboring houses damaged, to the District Magistrate, Sambhal, on making of reference by him in this regard, out of the environmental compensation amount lying deposited with it, for disbursement thereof to the legal heirs/dependents of the deceased, the injured and owners of the neighboring houses damaged.

92. However, after disbursement of the compensation as directed above, the District Magistrate, Sambhal shall recover the compensation amount paid from respondent no. 1-Shabir Ali as arrears of land revenue in accordance with law to the extent possible and transfer the amount recovered from respondent no. 1-Shabir Ali to UPPCB for deposit in environmental compensation account. In case the entire amount is not recovered from respondent no. 1-Shabir Ali, then the balance amount shall be payable by the State and the District Magistrate, Sambhal shall transfer the amount so paid by the State to UPPCB for deposit in environmental compensation account.

93. Action as directed above may be taken by the District Magistrate, Sambhal within three months and Action Taken Report may be submitted by the District Magistrate, Sambhal within one month thereafter before Ld. Registrar General, National Green Tribunal, Principal Bench, New Delhi who may, if necessary, put up the matter before this Bench for further directions.

94. We request the Member Secretary, Uttar Pradesh State Legal Authority to provide legal aid/advice to the legal heirs/dependents of the deceased, the injured and the owners of the neighboring houses damaged for assisting them in securing payment of requisite compensation as per directions of this Tribunal.

95. A copy of this order may be sent to the Chief Secretary, Government of Uttar Pradesh, the Member Secretary, UPPCB, the Member Secretary, Uttar Pradesh State Legal Authority and the District Magistrate, Sambhal by email for requisite compliance.'

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्रदेश के अन्तर्गत विभिन्न जनपदों में अवैध पटाखा गोदाम में हुए विस्फोट के दृष्टिगत विभिन्न वादों में जारी निर्देशों के अनुपालन हेतु मुख्य सचिव, उ.प्र. शासन की अध्यक्षता में दिनांक-22.09.2025 को आहूत बैठक के कार्यवृत्त संख्या-एन.जी.टी.-755/81-7-2025-1715966, दिनांक-26 सितम्बर, 2025 के प्रस्तर-03 में उल्लिखित किया गया है कि ***'राज्य अधिवक्ता सुश्री प्रियंका स्वामी के ई-मेल दिनांक-25.04.2025 द्वारा सुझाव दिया गया है कि इस प्रकार के प्रकरणों में मुआवजे की धनराशि को दोषी व्यक्तियों से वसूल किया जाना कठिन है तथा इस प्रकार समस्त मुआवजे की धनराशि राज्य सरकार द्वारा ही वहन की जाएगी। अतः इस सम्बन्ध में मा. एन.जी.टी. द्वारा पारित आदेश के विरूद्ध मा. सर्वोच्च न्यायालय में Special Leave Petition दायर की जाय'***

उपर्युक्त के क्रम में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित प्रश्नगत आदेश 22.04.2025 के कतिपय बिन्दुओं के सम्बन्ध में विधिक परीक्षण एवं तथ्यात्मक पुनर्विचार के दृष्टिगत इस आदेश के विरूद्ध माननीय उच्चतम न्यायालय में Special Leave Petition (SLP) योजित किए जाने की आवश्यकता प्रतीत होती है।

Special Leave Petition (SLP) दायर करने हेतु निम्नलिखित बिंदु महत्वपूर्ण एवं विधिक रूप से प्रासंगिक हैं—

- प्रश्नगत घटना अवैध विस्फोटक भंडारण के कारण हुई, जिसे माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा अपने आदेश में पर्याप्त महत्व नहीं दिया गया।
- माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली ने दुर्घटना की संपूर्ण परिस्थितियों एवं स्थानीय जांच का पर्याप्त परीक्षण किए बिना राज्य एवं जिला प्रशासन पर प्रत्यक्ष दायित्व आरोपित किया है, जो विधि एवं तथ्य के विपरीत है।
- प्रश्नगत दुर्घटना Explosives Act, Explosive Substances Act, Explosives Rules का स्पष्ट उल्लंघन करते हुए अवैध भंडारण के कारण हुई, किन्तु माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा प्राथमिक दोषी के स्थान पर राज्य पर व्यापक दायित्व आरोपित किया जाना विधिक रूप से उचित नहीं है।
- SDRF/NDRF दिशानिर्देशों के अंतर्गत मृत्यु पर ₹4 लाख, गंभीर घायलों पर निर्धारित राशि, आवासीय क्षति हेतु निर्धारित राशि विधिवत स्वीकृत एवं वितरित की जा चुकी है।

पी.एम. सूर्यघर मुफ्त बिजली योजना श्री अन्न योजना विकसित भारत-2047 तिथि भोजन मिशन शक्ति

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा इन वैधानिक मानकों को असमुचित बताते हुए अधिक क्षतिपूर्ति निर्धारित करना माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली के अधिकार क्षेत्र से बाहर है।

- तहसीलदार गुन्नौर की जांच आख्या दिनांक-02.01.2025 के अनुसार आरोपी की कुल संपत्ति ₹ 2,55,000/- पाई गई है। जनपद प्रशासन के पास वैधानिक निधियों से अधिक राशि भुगतान करने का कोई प्रावधान उपलब्ध नहीं है। इस स्थिति की उपेक्षा करते हुए दायित्व आरोपित करना अव्यावहारिक है।
- दो मृतक, आरोपी शाबिर अली के परिवार के सदस्य थे, उनके लिए क्षतिपूर्ति की पात्रता पर स्पष्ट निर्देश नहीं हैं, इसलिए माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश तथ्यपरक नहीं है।

उपर्युक्त तथ्यों एवं बिन्दुओं के दृष्टिगत प्रकरण में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-22.04.2025 के विरूद्ध माननीय उच्चतम न्यायालय में Special Leave Petition (SLP) योजित किया जाना विधिक रूप से आवश्यक एवं न्यायोचित प्रतीत होता है।

अतः अनुरोध है कि माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक-22.04.2025 के विरूद्ध माननीय उच्चतम न्यायालय में Special Leave Petition (SLP) योजित किये जाने हेतु आवश्यक अनुमोदन प्रदान करने के साथ-साथ राज्य अधिवक्ता/AOR (Advocate-on-Record) की नियुक्ति, आवश्यक अभिलेखों के संप्रेषण तथा अग्रिम विधिक कार्यवाही हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

<u>संलग्नकः-यथोक्त।</u>

भवदीय,

(डॉ. राजेन्द्र पैंसिया)
जिलाधिकारी,
सम्भल।

संख्याः- 200 /जि.आ.प्र.प्रा/2025

दिनांकः-12 दिसम्बर, 2025

प्रतिलिपिः-

1- मुख्य सचिव महोदय, उत्तर प्रदेश शासन को सादर सूचनार्थ एवं अवलोकनार्थ।
2- प्रमुख सचिव महोदय, विधि विभाग, उत्तर प्रदेश शासन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।
3- आयुक्त महोदय, मुरादाबाद मण्डल, मुरादाबाद को सूचनार्थ।
4- AOR (Advocate-on-Record) को सूचनार्थ एवं आवश्यक कार्यवाही हेतु।

जिलाधिकारी,
सम्भल।

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

उप सचिव,
उत्तर प्रदेश शासन,
लखनऊ।

संख्याः– 238/जि.आ.प्र.प्रा./2025–26

दिनांकः–31 दिसम्बर, 2025

विषयः– **मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 438/2023 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में विशेष अनुज्ञा याचिका योजित करने हेतु अनुमति प्रदान करने के सम्बंध में।**

महोदय,

कृपया उपर्युक्त विषयक आपके पत्र संख्या– ..../छः–पु0–5/2025 गृह (पुलिस) अनुभाग–5 दिनांक 23.12.2025 का संदर्भ ग्रहण करने के कष्ट करें, जिसके द्वारा मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या– 438/2023 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने के संबंध में न्याय अनुभाग–3, उत्तर प्रदेश शासन द्वारा निर्गत शासनादेश संख्या–डी–1317/सात–न्याय–3–2024–01/2001 दिनांक 28.10.2024 के माध्यम से नामित सम्बन्धित ए.ओ.आर. सुश्री रूचिरा गोयल से सम्पर्क कर उनका परामर्श प्राप्त करते हुये उपलब्ध कराने की अपेक्षा की गयी है।

तत्क्रम में प्रश्नगत विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने हेतु सुश्री रूचिरा गोयल ए.ओ.आर. से समन्वय स्थापित किया गया तथा उनके द्वारा की गयी अपेक्षा के क्रम में समस्त सम्बंधित अभिलेख उनको उपलब्ध करा दिये गये हैं। ए.ओ.आर. द्वारा विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने हेतु प्रक्रिया गतिमान है।

संलग्नक–यथोक्त।

भवदीय,

(डॉ. राजेन्द्र पैंसिया)
जिलाधिकारी,
O/C सम्भल।

दिनांकः– दिसम्बर, 2025

संख्याः– 238/जि.आ.प्र.प्रा./2025–26

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. सुश्री रूचिरा गोयल एडवोकेट ऑन रिकार्ड, मा. उच्चतम न्यायालय, नई दिल्ली।

जिलाधिकारी,
O/C सम्भल।

शीर्ष प्राथमिकता

संख्या: /छ:-पु0-5/2025

प्रेषक,

महावीर प्रसाद,
उप सचिव,
उत्तर प्रदेश शासन।

सेवा में,

जिला मजिस्ट्रेट,
संभल ।

गृह (पुलिस) अनुभाग-5 लखनऊ, दिनांकः 23-12-2025

969

विषयः- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A.No. 438/2013 में पारित आदेश दिनांक 22-4-25 के विरूद्ध मा0 उच्चतम न्यायालय में विशेष अनुज्ञा याचिका योजित करने हेतु अनुमति प्रदान करने के संबंध में।

महोदय,

उपर्युक्त विषयक आपके पत्रांक-200/जि0आ0प्र0प्रा0/2025 दिनांक 12-12-25 की ओर आपका ध्यान आकृष्ट कराते हुये मुझे यह कहने का निदेश हुआ है कि प्रकरण में शासन स्तर पर विधिक परामर्श प्राप्त किये जाने की प्रक्रिया में ए0ओ0आर0 मा0 उच्चतम न्यायालय का परामर्श प्राप्त कर उपलब्ध कराने की अपेक्षा की गई है।

अतः इस संबंध में न्याय विभाग, उ0प्र0 शासन द्वारा जारी किये गये शासनादेश दिनांक 28-10-2024 की छायाप्रति संलग्न कर इस अनुरोध सहित प्रेषित कि कृपया प्रकरण में संबंधित ए0ओ0आर0 से संपर्क कर उनका परामर्श प्राप्त करते हुये शासन को ई मेल shome5@up.gov.in पर यथाशीघ्र उपलब्ध कराने का कष्ट करें।

संलग्नक-यथोक्त।

02/JA/

जिलाधिकारी
24/12/25

भवदीय

Digitally signed by
MAHAVIR PRASAD
Date: 23-12-2025
16:52:27

(महावीर प्रसाद)
उप सचिव।

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

सुश्री रूचिरा गोयल,
एडवोकेट ऑन रिकॉर्ड,
मा. उच्चतम न्यायालय,
नई दिल्ली।

संख्याः– 257/जि.आ.प्र.प्रा./2025–26

दिनांकः– 12 जनवरी, 2026

विषयः– **मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 438/2013 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में** Special Leave Petition **योजित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक संयुक्त सचिव उत्तर प्रदेश शासन के पत्र संख्या– 6–5099/1313/2025 गृह (पुलिस) अनुभाग–5 दिनांक 08.01.2026 के द्वारा ओ.ए. संख्या– 438/2023 में पारित आदेश दिनांक 22.04.2025 प्रकरण में ए.ओ.आर. मा. उच्चतम न्यायालय का परामर्श प्राप्त कर शासन को उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

तत्क्रम में आपसे अपेक्षा है कि मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या– 438/2023 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने के संबंध में परामर्श उपलब्ध कराने का कष्ट करें।

संलग्नक–यथोक्त।

भवदीय,

(नीतू रानी)
कृते जिलाधिकारी/डिप्टी
कलेक्टर
सम्भल।

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

उप सचिव,
उत्तर प्रदेश शासन,
लखनऊ।

संख्याः– 278 /जि.आ.प्र.प्रा./2025–26 दिनांकः– 04,फरवरी, 2026

विषयः– **मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 438/2023 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में विशेष अनुज्ञा याचिका योजित करने हेतु अनुमति प्रदान करने के सम्बंध में।**

महोदय,

कृपया उपर्युक्त विषयक आपके पत्र संख्या– ..../छः–पु0–5/2025 गृह (पुलिस) अनुभाग–5 दिनांक 23.12.2025 का संदर्भ ग्रहण करने के कष्ट करें, जिसके द्वारा मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या–438/2023 में पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय में विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने के संबंध में न्याय अनुभाग–3, उत्तर प्रदेश शासन द्वारा निर्गत शासनादेश संख्या–डी–1317/सात–न्याय–3–2024–01/2001 दिनांक 28.10.2024 के माध्यम से नामित सम्बन्धित ए.ओ.आर. सुश्री रूचिरा गोयल से सम्पर्क कर उनका परामर्श प्राप्त करते हुये उपलब्ध कराने की अपेक्षा की गयी है।

तत्क्रम में इस कार्यालय के पत्र संख्या 257/ जि.आ.प्र.प्रा./2025–26 दिनांकः– 12 जनवरी, 2026 के द्वारा प्रश्नगत विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने हेतु सुश्री रूचिरा गोयल ए.ओ.आर. से परामर्श उपलब्ध कराये जाने की अपेक्षा की गयी, जिसके क्रम में सुश्री रूचिरा गोयल, ए.ओ.आर. मा. उच्चतम न्यायालय, नई दिल्ली के द्वारा प्रश्नगत विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने हेतु परामर्श उपलब्ध कराया गया है जोकि निम्नवत् है–

1. From the record, it transpires that on 14.06.2023, an explosion occurred at premises situated in Gunnour Township, District Sambhal, which was being used as an illegal firecracker godown, resulting in the death of four persons, including two minors. The blast also caused significant damage to neighbouring houses and properties. The incident led to initiation of criminal proceedings against the person concerned, namely Shabbir Ali, who is stated to be the owner/operator of the premises. It is not in dispute that the activity being carried out at the site was wholly illegal and unauthorised, without any licence or permission from the competent authorities.

2. On the same date, a news item titled "2 minors among 4 killed as explosion rocks illegal firecracker godown in UP, owners held" was published in India Today. Taking Suo motu cognizance of the said report, the Hon'ble National Green Tribunal, Principal Bench, and New Delhi registered Original Application No. 438/2023.

3. Pursuant to the registration of the aforesaid Original Application, notices were issued by the Hon'ble Tribunal to the District Magistrate, Sambhal, the Uttar Pradesh Pollution Control Board, the Chief Controller of Explosives (PESO) and the State of Uttar Pradesh. In compliance with the directions of the Hon'ble Tribunal, the District Magistrate, Sambhal caused service of notice upon the alleged project proponent/owner, namely Shabbir Ali, and filed an Affidavit of Service dated 16.01.2025, duly affirmed and notarised, placing on record proof of service and acknowledgment of receipt by the said respondent.

4. During the course of proceedings, the District Magistrate, Sambhal placed on record the factual details relating to the incident, including the registration of FIR No. 218/2023 against Shabbir Ali, the owner of the premises, under various provisions of the Indian Penal Code and the Explosives Act, 1884. The Hon'ble Tribunal has recorded that during investigation, a substantial quantity of explosive material, stated to be approximately 2000 kilograms (burnt/partially burnt), was recovered from the premises, clearly establishing that the activity being carried out was wholly illegal, unauthorised and in flagrant violation of the Explosives Act, 1884 and the Explosives Rules, 2008.

5. The Hon'ble Tribunal has further recorded that, apart from FIR No. 218/2023, a separate FIR No. 219/2023 was also registered in relation to recovery of additional explosive material from another premises connected with the same accused. The accused Shabbir Ali was arrested, charge-sheeted and criminal proceedings are pending before the competent criminal court. The District Administration also placed on record the steps taken for rescue operations, medical treatment of the injured persons, and

payment of ex-gratia compensation (Sanctioned amount) to the families of the deceased and injured persons under the applicable State Disaster Response Fund (SDRF) norms.

6. After considering the reports of the District Magistrate, Sambhal, the UPPCB and PESO, the Hon'ble Tribunal by the impugned Order dated 22.04.2025 held that the incident attracts the principles of absolute liability as laid down in M.C. Mehta v. Union of India.

7. The Hon'ble Tribunal has further held that the right to life under Article 21 of the Constitution of India includes the right to live in a safe and pollution free environment, and that the failure to prevent such hazardous activity amounts to a violation of constitutional obligations. Relying upon Articles 21 and 48A of the Constitution, as well as the provisions of the Disaster Management Act, 2005, the Hon'ble Tribunal has held that the State and its authorities cannot absolve themselves of responsibility, even where the activity is illegal and criminal in nature.

8. In para 32-39 of the Impugned Order, the Hon'ble Tribunal has held that the liability of the State to compensate victims of such accidents is absolute and unconditional, and that the financial incapacity of the violator or the illegal nature of the activity cannot be a ground to deny or dilute compensation. The Tribunal has further observed that the State is under a continuing obligation to ensure effective regulation of hazardous activities and to provide redress to victims where such regulation fails.

9. Applying the aforesaid principles, the Hon'ble Tribunal has disposed of the Original Application by directing that enhanced compensation be paid to the victim's families, fastening responsibility upon the State with liberty to recover the amount from the project proponent/violator and other responsible persons, including erring officers, if so advised.

10. Further, the Ld. Tribunal has issued a series of directions for the District Magistrate, Sambhal, including directions to ensure payment of the balance compensation to the legal heirs/dependents of certain deceased victims. The District Magistrate has also been directed to decide the question of entitlement of the family members of the project proponent for payment of compensation in respect of certain deaths, after examining their alleged involvement in the illegal activity and after affording an opportunity of hearing. Further directions have been issued to reassess the nature and extent of injuries suffered by the injured persons, including the percentage of burns, disability, if any, and medical expenses incurred, and to determine and disburse compensation in accordance with the scale laid down by the Tribunal. The District Magistrate has additionally been directed to determine entitlement of compensation for destruction of the project proponent's house as well as for damage caused to neighbouring houses, After technical examination and after granting opportunity of hearing to the Concerned parties.

11. Having examined the factual conspectus, I am of the considered view that the impugned order raises serious and substantial questions of law, particularly as regards the extent to which the Hon'ble Tribunal can fasten primary pecuniary liability upon the State exchequer for acts which are admittedly illegal, unauthorised and criminal, carried out by private individuals without any licence or sanction. If the said order is allowed to attain finality without challenge, it may severely prejudice the consistent legal position of the State of Uttar Pradesh in future proceedings before the Hon'ble Tribunal and other forums.

12. In view of the detailed findings recorded by the Hon'ble Tribunal, the final nature of the impugned order, and the significant legal and financial implications involved, I am of the considered opinion that the present case is fit for filing a Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 before the Hon'ble Supreme Court of India

13. I am also of the view that the DM should forthwith decide the issue of entitlement of the family members of the guilty party.

अतः ए.ओ.आर. मा. उच्चतम न्यायालय, नई दिल्ली द्वारा प्रश्नगत विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने हेतु परामर्श प्राप्त कर सादर प्रेषित है।

भवदीय,

4/2/26

(प्रदीप वर्मा)
अपर जिलाधिकारी (वि./रा.)
सम्भल।

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

सुश्री रूचिरा गोयल,
एडवोकेट ऑन रिकॉर्ड,
मा. उच्चतम न्यायालय,
नई दिल्ली।

संख्याः– 292/जि.आ.प्र.प्रा./2025–26 दिनांकः–18 फरवरी, 2026

विषयः– **O.A. No. 438/2023 मे मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act. 2010 योजित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक विशेष सचिव उत्तर प्रदेश शासन, गृह (पुलिस) अनुभाग–5 के पत्र संख्या– ..../छः–पु.–5/2026 दिनांक 16.02.2026 के द्वारा न्याय (रिट विधि मंत्रणा) अनुभाग–6 के शासनादेश संख्या–आई/1239429/2026 दिनांक 16.02.2026 के माध्यम से O.A. No. 438/2023 में मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.025 के विरूद्ध मा. उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 योजित किये जाने हेतु अनुमति प्रदान करते हुये आपको एडवोकेट ऑन रिकार्ड, मा. उच्चतम न्यायालय को आबद्ध किये जाने का आदेश जारी किया गया है।

अतः आपसे अपेक्षा है कि O.A. No. 438/2023 में मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.025 के विरूद्ध मा. उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 के सम्बन्ध में अग्रिम कार्यवाही करते हुए कृत कार्यवाही से अधोहस्ताक्षरी को अवगत कराना सुनिश्चित करें।

संलग्नक–यथोक्त।

भवदीय,

(डॉ. राजेन्द्र पैंसिया)
जिलाधिकारी,
सम्भल।

संख्याः– 292 /जि.आ.प्र.प्रा./2025–26 दिनांकः–18 फरवरी, 2026

प्रतिलिपिः– निम्नलिखित को सूचनार्थ प्रेषित।

1. विशेष सचिव, उत्तर प्रदेश शासन, गृह (पुलिस) अनुभाग–5, लखनऊ।
2. विशेष सचिव एवं अपर विधि परामर्शी, उत्तर प्रदेश शासन।

जिलाधिकारी,
सम्भल।

1/1240638/2026

शीर्ष प्राथमिकता / मा0 एन0जी0टी0 प्रकरण

संख्याः /छः-पु0-5/2026

प्रेषक,

मंजू लता सिंह,
विशेष सचिव,
उत्तर प्रदेश शासन।

515

सेवा में,

जिला मजिस्ट्रेट,
सम्भल।

गृह (पुलिस) अनुभाग-5 लखनऊ, दिनांकः 16-02-2026

विषयः- O.A. No. 438/2023 में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.2025 के विरुद्ध माननीय उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010योजित किये जाने के संबंध में।

महोदय,

उपर्युक्त विषय के संबंध में अपने पत्र संख्या-278/जि0आ0प्र0प्रा0/2025-26 दिनांक 04-02-26 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से O.A. No. 438/2023 में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.2025 के विरुद्ध माननीय उच्चतम न्यायालय, नई दिल्ली में विशेष अनुज्ञा याचिका योजित करने हेतु अनुमति प्रदान करने का अनुरोध किया गया है।

2. इस संबंध में न्याय(रिट विधि मंत्रणा) अनुभाग-6 के शासनादेश सं0-आई/1239429/2026 दिनांक 16-02-26 के माध्यम से O.A. No. 438/2023 में माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 22.04.2025 के विरुद्ध माननीय उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 योजित किये जाने हेतु अनुमति प्रदान करते हुये सुश्री रुचिरा गोयल, एडवोकेट ऑन रिकार्ड, मा0 उच्चतम न्यायालय को आबद्ध किये जाने का आदेश जारी कर दिया गया है।

3 - अतः उक्त आदेश (एनेक्जर-01) एवं उससे संबंधित वकालतनामा (एनेक्जर-02) की प्रति संलग्न कर प्रेषित करते हुये मुझे यह कहने का निदेश हुआ है कि कृपया

शासन द्वारा उक्तनुसार प्रदान की गई अनुमति के अनुपालन में शीर्ष प्राथमिकता के आधार पर अग्रतर कार्यवाही सुनिश्चित करते हुये शासन को कृत कार्यवाही की आख्या 10 दिनों के अंदर उपलब्ध कराने का कष्ट करें।

भवदीया

Digitally signed by MANJULATA SINGH
Date: 16-02-2026 17:56:40

(मंजू लता सिंह)
विशेष सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

आज्ञा से,

(मंजू लता सिंह)
विशेष सचिव।

प्रेषक,

जिलाधिकारी,
सम्भल।

सेवा में,

अपर मुख्य सचिव,
उत्तर प्रदेश शासन,
गृह (पुलिस) अनुभाग–5

संख्याः– 321 /जि.आ.प्र.प्रा./2025–26

दिनांकः– 17 मार्च, 2026

विषयः– **ओ.ए.संख्या–438/2023 में मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक–22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 योजित किये जाने के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक अपने कार्यालय के पत्र संख्या– ..../छः–पु.–5/2026 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से अवगत कराया गया है कि न्याय (रिट विधि मंत्रणा) अनुभाग–6 के शासनादेश संख्या–आई/1239429/2026 दिनांक–16.02.2026 के माध्यम से ओ.ए. संख्या–438/2023 में मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक–22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय, नई दिल्ली में Civil Appeal under Section 22 of the National Green Tribunal Act, 2010 योजित किये जाने हेतु अनुमति प्रदान करते हुये रूचिरा गोयल, एडवोकेट ऑन रिकार्ड, मा. उच्चतम न्यायालय, नई दिल्ली को आबद्ध किये जाने की अनुमति प्रदान की गयी, साथ ही शासन द्वारा उपर्युक्तानुसार प्रदान की गई अनुमति के अनुपालन में शीर्ष प्राथमिकता के आधार पर अग्रतर कार्यवाही सुनिश्चित करते हुए शासन को कृत कार्यवाही की आख्या उपलब्ध कराने की अपेक्षा की गई।

इसी क्रम में इस कार्यालय के पत्र संख्या–257/जि.आ.प्र.प्रा./2025–26 दिनांक–12.01.2026 के माध्यम से रूचिरा गोयल, एडवोकेट ऑन रिकॉर्ड, मा. उच्चतम न्यायालय, नई दिल्ली द्वारा ओ.ए. संख्या–438/2023 में पारित आदेश दिनांक–22.04.2025 के विरूद्ध मा. उच्चतम न्यायालय, नई दिल्ली में विशेष अनुज्ञा याचिका (Special Leave Petition) योजित किये जाने के सम्बन्ध में परामर्श उपलब्ध कराये जाने की अपेक्षा की गयी।

तत्क्रम में रूचिरा गोयल, एडवोकेट ऑन रिकॉर्ड, मा. उच्चतम न्यायालय, नई दिल्ली के पत्र दिनांक–04.02.2026 द्वारा विशेष अनुज्ञा याचिका (Special Leave Petition) दायर किये जाने हेतु उपलब्ध कराये गये **परामर्श** को इस कार्यालय के पत्रांक–278/जि.आ.प्र.प्रा./2025–26 दिनांक–04.02.2026 द्वारा उप सचिव, उत्तर प्रदेश शासन, लखनऊ को अवगत कराया गया। **(विधिक परामर्श संलग्न है।)**

प्रश्नगत प्रकरण के सम्बन्ध में रूचिरा गोयल एडवोकेट ऑन रिकार्ड, मा. उच्चतम न्यायालय, नई दिल्ली द्वारा विशेष अनुज्ञा याचिका दायर कर डायरी संख्या–16336/2026 दिनांक–16.03.2026 उपलब्ध करायी गयी है।

कृपया उक्त से अवगत होते हुए सम्बन्धित को भी निर्देशित करने की कृपा करें।

संलग्नक–यथोक्त।

भवदीय,

(डॉ. राजेन्द्र पैंसिया)
जिलाधिकारी,
O/C सम्भल।

संख्याः– 321 /जि.आ.प्र.प्रा./2025–26 **दिनांकः– 17 मार्च, 2026**

प्रतिलिपि– प्रमुख सचिव महोदय, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग को सादर सूचनार्थ हेतु प्रेषित।

जिलाधिकारी,
O/ सम्भल।